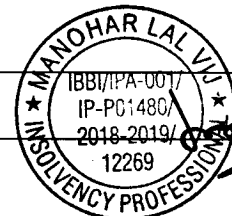


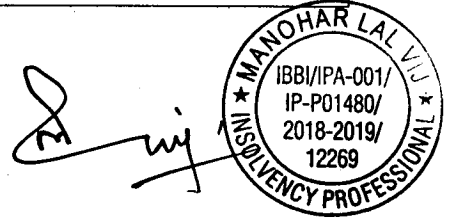
**FORM G****INVITATION FOR EXPRESSION OF INTEREST FOR****AL NAFEEES FROZEN FOOD EXPORTS PRIVATE LIMITED OPERATING  
IN MEAT EXPORT AT [NO UNIT AT PRESENT]**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Al Nafees Frozen Food Exports Private Limited. PAN : AAACA5855E CIN : U74899DL1987PTC029635
2.	Address of the registered office	6, Central Lane, Bengali Market, New Delhi – 110001, India
3.	URL of website	<a href="http://cirpalnafees.in/">http://cirpalnafees.in/</a>
4.	Details of place where majority of fixed assets are located	Delhi NCR and Thane (Mumbai)
5.	Installed capacity of main products/ services	No manufacturing unit
6.	Quantity and value of main products/ services sold in last financial year	Nil
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Last available audited financial statements is for FY 2017-18 only. Further details are available at: <a href="http://cirpalnafees.in/">http://cirpalnafees.in/</a>
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	<a href="http://cirpalnafees.in/">http://cirpalnafees.in/</a> . The same may be obtained through mail at <a href="mailto:cirp.alnafees@gmail.com">cirp.alnafees@gmail.com</a>
10.	Last date for receipt of expression of interest	28.11.2023
11.	Date of issue of provisional list of prospective resolution applicants	08.12.2023
12.	Last date for submission of objections to provisional list	13.12.2023
13.	Date of issue of final list of prospective resolution applicants	23.12.2023
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	28.12.2023
15.	Last date for submission of resolution	27.01.2024



	plans	
16.	Process email id to submit Expression of Interest	<a href="mailto:cirp.alnafees@gmail.com">cirp.alnafees@gmail.com</a>



**Manohar Lal Vij**  
Interim Resolution Professional of **Al Nafees Frozen Food Exports Private Limited**  
Registration No. IBBI/IPA-001/IP-P-01480/2018-2019/12269  
8/28, 3<sup>rd</sup> Floor, W.E.A., Abdul Aziz Road,  
Karol Bagh, New Delhi – 110005  
AFA Valid Upto : 30.10.2024

Public Notice

Customers of Fedbank Financial Services Limited, Dariyaganj Branch situated at E-24, First Floor, Netaji Subhash Marg, Dariyaganj, New Delhi 110002 are hereby informed that, business of this branch is going to be merged with our Vishwas Nagar branch situated at 28/5, Gali no 16, Vishwas Nagar, main 60' road, Shahdara, Delhi 110032 with effect from 6th Feb 2024. Customers are therefore requested to visit / connect with our Vishwas Nagar branch with reference to their account w.e.f 6th Feb 2024. Inconvenience caused, if any is regretted. We assure you our best services from our new location as well.

For and behalf of
Place : Dariyaganj, Delhi S/d
Date :- 6th Nov 2023 Fedbank financial Service Limited

FORM NO. NCLT 3A

ADVERTISEMNT OF DETAILING PETITION Pursuant to Rule 35 of National Company Law Tribunal Rules, 2016 BEFORE THE NATIONAL COMPANY LAW TRIBUNAL BENCH, AT NEW DELHI COMPANY PETITION NO. (CAA) -68(ND)/2023 CONNECTED WITH COMPANY APPLICATION (CAA) NO. 82(ND)/2023 In the matter of the Companies Act, 2013 And In the matter of Sections 230 to 232 and other applicable provisions of the Companies Act, 2013 And In the matter of Scheme of Arrangement between GE India Industrial Private Limited ... Petitioner No. 1/ Demerged Company And GE Renewable R&D India Private Limited ... Petitioner No. 2/ Resulting Company And their respective shareholders and creditors NOTICE OF PETITION

A petition under Sections 230-232 read with other relevant provisions of the Companies Act, 2013 for sanctioning the Scheme of Arrangement between GE India Industrial Private Limited ("Petitioner No. 1/Demerged Company") and GE Renewable R&D India Private Limited ("Petitioner No. 2/ Resulting Company") (hereinafter collectively known as "Petitioner Companies") and their respective shareholders and creditors, was presented by the Petitioner Companies on 11.10.2023 ("Petition") before the Hon'ble National Company Law Tribunal, New Delhi Bench ("Hon'ble NCLT").

Vide order dated 25.10.2023, the Hon'ble NCLT has fixed the Petition for sanctioning the Scheme on 18.12.2023. Any person desirous of supporting or opposing the said Petition should send a notice to the Hon'ble NCLT and to the Advocates of the Petitioner Companies at the address mentioned below, of his/her intention, signed by him/her or their advocate, with his/her name and address, so as to reach the Advocates of the Petitioner Companies not later than 2 (two) days before the date fixed for the hearing of the Petition. Where any such person seeks to oppose the Petition, the grounds of opposition or a copy of his/her affidavit shall be furnished with such notice. A copy of the Petition will be furnished by the Advocates of the Petitioner Companies to any person requiring the same on payment of the prescribed charges for the same.

Sd/- (Rishabh Sharma) DMD Advocates Advocates for the Petitioner Companies 30, Nizamuddin East, New Delhi - 110013 Email: rishabh.sharma@dmd.law Mobile: 98735 58970 Dated: 06.11.2023 Place: New Delhi

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR AL NAFEEZ FROZEN FOOD EXPORTS PRIVATE LIMITED OPERATING IN MEAT EXPORT AT [NO UNIT AT PRESENT]

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Table with 2 columns: RELEVANT PARTICULARS and Details. Includes name of the corporate debtor, address, URL, details of place, installed capacity, quantity and value of main products, number of employees, financial statements, eligibility for resolution, last date for receipt of expression of interest, date of issue of provisional list, last date for submission of objections, date of issue of final list, date of issue of information memorandum, last date for submission of resolution plans, and process email ID.

Date : 06.11.2023 Place : New Delhi Sd/- Manohar Lal Vij Interim Resolution Professional of Al Nafeez Frozen Food Exports Private Limited Regn. No.: IBBI/IPA-0011IP-P-01480/2018-2019/12269 | AFA Valid Upto : 30.10.2024 Add.: 8/28, 3rd Floor, W.E.A., Abdul Aziz Road, Karol Bagh, New Delhi - 110005

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"FORM NO. INC-26 (Pursuant to rule 30 the Companies (Incorporation) Rules, 2014) Advertisement to be published in the newspaper for change of the office of the Company from one state to another Before the Central Government (Regional Director, New Delhi) Northern Region In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014 AND In the matter of Rattan Logistics Park Private Limited having its registered office at A-62/83 Upper Ground Floor Flat No-105 Mansa Ram Park D.I. Mohan Garden, Utam Nagar New Delhi West Delhi-110059 Petitioner

PUBLIC NOTICE SHIFTING OF THE REGISTERED OFFICE OF THE COMPANY FROM NATIONAL CAPITAL TERRITORY OF DELHI TO THE STATE OF HARYANA. Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking registration of alteration of the Memorandum of Association of the company in terms of special resolution passed at the Extra Ordinary General Meeting held on Monday, 21st August, 2023 to enable the company to change its registered office from "National Capital Territory of Delhi" to "State of Haryana". Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or sent by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, at the address B-2 Wing, 2nd floor, Pl. Deendayal Aniyodaya Bhawan, 2nd floor, CGO Complex, New Delhi-110003, within fourteen days of the date of publication of this notice with a copy to the applicant company with a copy of the applicant company at its registered office at the address mentioned below: A-62/83 Upper Ground Floor Flat No-105 Mansa Ram Park D.I. Mohan Garden, Utam Nagar New Delhi West Delhi-110059 For and on the behalf of Applicant RATTAN LOGISTICS PARK PRIVATE LIMITED Sd/- PAWAN YADAV Director Date: 03-11-2023 Place : Delhi DIN: 01845128

NEELKANTH ROCK-MINERALS LIMITED CIN: L14219RJ1988PLC062162 Registered Office: Flat No. 606, Scheme Chopasani Jagir, Khasra No. 175/74, plot No. 15/16 Jodhpur, Rajasthan-342001 E-mail ID: info@neelrock.com; Tel: +0291-2631839 NOTICE Pursuant to Regulation 47 read with Regulation 33 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. Notice is hereby given that a meeting of Board of Directors of the Company is scheduled to be held on Saturday 11th November, 2023 at the Registered Office at Flat No. 606, Scheme Chopasani Jagir, Khasra No. 175/74, plot No. 15/16 Jodhpur, Rajasthan - 342001, inter alia, to consider the Un-Audited Financial Results of the Company for the quarter ended 30th September, 2023. Date: 04.11.2023 Place: Jodhpur By Order Of The Board For Neelkath Rock-Minerals Limited Sd/- Noratmal Kaur Managing Director

PIRAMAL CAPITAL & HOUSING FINANCE LIMITED (Formerly Known as Dewan Housing Finance Corporation Ltd.) Regd. Office Address:- Unit No. 601, 6th Floor, Amriti Building, Agastya Corporate Park, Kamani Junction, L.B.S. Marg, Kurla West, Mumbai- 400070 CIN: U65910MH1984PLC032639 PUBLIC NOTICE NOTICE is hereby given to the public at large that Piramal Capital & Housing Finance Ltd (Formerly known as Dewan Housing Finance Corporation Limited) a Housing Finance Company registered with National Housing Bank (NHB), having its registered office at Unit No. 601, 6th Floor, Amriti Building, Agastya Corporate Park, Kamani Junction, LBS Marg, Kurla West, Mumbai- 400070, intends to close one of its branch located at 1st Floor, D-58/19A-4, Shiga, Above ICICI Bank Ltd, Varanasi- 221010, Uttar Pradesh, and the same shall be shifted to Raj Complex, 5/2-35/20, Second Floor, Arazi No. 54/4, Mohalla and Ward Sikraul, Pargana- Shivpur, Varanasi, Uttar Pradesh 221002. w.e.f. 06/02/2024. The customers who are being serviced from the location which is being closed will be serviced from the new location from 06/02/2024 onward. All the concerned persons are requested to take note of same. Place: Varanasi For Piramal Capital & Housing Finance Ltd Date: 06/11/2023 Sd/-

Union Bank of India, UMFB Muzaffarnagar, 441-South Civil Lines, Meerut Road, Muzaffarnagar-251003 POSSESSION NOTICE (For Immovable Property)

[Rule - 8 (1)] Whereas The undersigned being the authorised officer of Union Bank of India, UMFB Muzaffarnagar, 441-South Civil Lines, Meerut Road, Muzaffarnagar-251003 under the Securitisation and Reconstruction of Financial Assets and Enforcement Security Interest (Second) Act, 2002 (Ord. 3 of 2002) and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issue a demand notice i.e. UMFB/501/1219 dated 24/08/2023 to 1. M/s Madhu Firm & Mattress Prop. Smt. Madhu Sahni Regd. Off. Ground Floor, Shop No. G-3B Parsvnath Plaza, Court Road, Shahranpur, U.P.-247001 Unit/ Works 203/81 Sadar Bazar Town Hall Road Muzaffarnagar 2. Smt. Madhu Sahni W/o Shri Man Mohan Sahni H.No. 10/4C, Lane No. 14 Gandhi Colony, Muzaffarnagar 3. Mr. Vishal Sahni (Guarantor) S/o Shri Manmohan Sahni H.No. 10/4C, Lane No. 14 Gandhi Colony, Muzaffarnagar (Classified as NPA/ SPO on 21.08.2023) to repay the amount mentioned in the notice being Rs. 4845613.99 and interest from 01.08.2023 other charges thereof within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with rule 8 of the said rules on 01.11.2023.

The borrowers/guarantors in particular and the public in general is hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of the Union Bank of India, UMFB Muzaffarnagar, 441-South Civil Lines, Meerut Road, Muzaffarnagar-251003 for an amount Rs. 4845613.99+ intt from 01.08.2023 as on 21.08.2023 + other charges thereon) in all the accounts. Your attention is also invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of Immovable Property Property: Residential Plot with boundary wall on no. 352, Lane 13/01, Gandhi colony, Muzaffarnagar Area 80.81 Sq. Meters. Boundary- North-House of Shri Virendra Kumar, South-Raasta 15 ft wide, East-Rasta 15 ft wide, West-house of Shri Virendra Kumar Date : 01.11.2023 Place : Muzaffarnagar Authorised Officer, Union Bank of India

अभ्यर्थी के रूप में चयनित किए गए लंबित आपराधिक मामलों वाले व्यक्तियों से संबंधित सूचना और ऐसे चयन के कारण तथा बिना आपराधिक पूर्ववृत्त वाले अन्य व्यक्तियों को अभ्यर्थी के रूप में क्यों नहीं चुना गया, से संबंधित विवरण (वर्ष 2011 की रिट याचिका (सिविल) सं 536 में वर्ष 2018 की अवमानना याचिका (सिविल) सं 2192 में माननीय उच्चतम न्यायालय के दिनांक 13.02.2020 के आदेश के अनुसरण में जारी आयोग के दिशा निर्देशों के अनुसार)

राजनैतिक दल का नाम : राष्ट्रीय लोकतांत्रिक पार्टी निर्वाचन का नाम : राजस्थान विधानसभा चुनाव 2023 राज्य/सं.रा. क्षेत्र का नाम : राजस्थान (1) निर्वाचन क्षेत्र का नाम : 144-सांचौर अभ्यर्थी का नाम : श्री सुरेशसागर

Table with 2 columns: क्र.सं. and आपराधिक पूर्ववृत्त. Includes details of criminal antecedents such as nature of offences, case numbers, court names, and dates of conviction.

(2) निर्वाचन क्षेत्र का नाम : 144-सांचौर अभ्यर्थी का नाम : श्री सुरेशसागर इत्यादि। 'राज्य सभा या विधान सभा सदस्यों (एमएलए) द्वारा विधान परिषद के निर्वाचन के मामले में निर्वाचन क्षेत्र के नाम के स्थान पर संबंधित निर्वाचन का उल्लेख करें।

राजनैतिक दल के पदाधिकारी के हस्ताक्षर नाम और पदनाम नेमसिंह (सचिव)

HINDUJA HOUSING FINANCE LIMITED 203, 2nd Floor, Padam Business Park, Awas Vikas, Agra-282007

NOTICE UNDER SECTION 13(2) OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (SARFAESI ACT) In respect of loans availed by below mentioned borrowers / guarantors through HINDUJA HOUSING FINANCE LIMITED, which have become NPA with below mentioned balance outstanding on dates mentioned below. We have already issued detailed Demand Notice dated as mentioned below Under Sec. 13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 by Registered Post / Courier with acknowledgement due to you which has been returned undelivered / acknowledgment not received. We have indicated our intention of taking possession of securities owned on one of you as per Sec. 13(4) of the Act in case of your failure to pay the amount mentioned below within 60 days. In the event of your not discharging liability as set out herein above the Bank / Secured Creditor may exercise any of the right conferred vide section 13(4) of SARFAESI Act and while publishing the possession notice / auction notice, electronically or otherwise, as required under the SARFAESI Act, the Bank / Secured Creditor may also publish your photograph. Details are hereunder:-

Table with 4 columns: Sr. No., Name of Borrowers/ Co-Borrowers/ Guarantors & Date of NPA, Demand Notice Date Amount Outstanding, Details of Secured Assets. Includes details for Mr. Raj Kumar, Mr. Bhore Singh & Mrs. Son Devi, A/c No. UP/LKN/AGRA/A00000407 & CO/CP/CP/PO/A000000293.

The above mentioned Borrowers / Guarantors are advised (1) To collect the original notice from the undersigned for more and complete details and (2) To pay the balance outstanding amount interest and costs etc. within 60 days from the date of notice referred to above to avoid further action under the SARFAESI Act. Dated : 04-11-2023, Place : Agra Authorised Officer, HINDUJA HOUSING FINANCE LIMITED

BDR BUILDCON LIMITED CIN- L70100DL2010PLC200749 Regl. Office : 21, Ring Road, Third Floor, Lajpat Nagar- IV, New Delhi-110024 Tel.: 011-2647 7771, Website: www.bdrbuildcon.com, E-mail: info@bdrbuildcon.com

EXTRACT OF AUDITED STANDALONE FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED ON 30TH SEPTEMBER, 2023

Table with 7 columns: Sl. No., Particulars, 30.09.2023 Audited, 30.06.2023 Audited, 30.09.2022 Audited, 30.09.2023 Audited, 30.09.2022 Audited, year ended 31.03.2023 Audited. Includes items like Total Income from Operations, Net Profit, Equity Share Capital, Reserves, Earnings Per Share, Basic, and Diluted.

Notes: 1. The above is an extract of the detailed format of Audited Standalone Financial Results for the Quarter and Half Year Ended on 30th September, 2023 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the said Financial Results is available on the websites of the Stock Exchange(s) https://www.nseindia.com/emerge\_tfp/ and the listed entity www.bdrbuildcon.com. 2. The above Audited Standalone Financial Results for the Quarter and Half Year Ended on 30th September, 2023 audited by the Statutory Auditors were taken on record and approved by the Board of Directors in their meeting held on November 05, 2023.

For BDR BUILDCON LIMITED Sd/- RAJESH GUPTA Managing Director Date: 05.11.2023

PUBLIC NOTICE Information regarding individuals with pending criminal cases, who have been selected as candidates, along with the reasons for such selection, as also as to why other individuals without criminal antecedents could not be selected as candidates.

(As per the Commission's directions issued in pursuance of the order date 13.02.2020 of the Hon'ble Supreme Court in contempt petition no. 2192 of 2018 in WP© no. 536 of 2011) Name of Political Party :- Bhartiya Janta Party Name of the Election :- Assembly Election 2023 Name of State/UT- Rajasthan (1) Name of the Constituency - Sheo (134) Name of the candidate - Swaroop Singh Khara

Table with 2 columns: Sr. No. and Details. Includes criminal antecedents, reasons for selection, and reasons for non-selection of other candidates.

(2) Name of the Constituency: Sheo (134) Name of the candidate Swaroop Singh Khara and so on in the case of election to council of states or states or election to Legislative Council by MLAs, mention the election concerned in place of name of Constituency.

Signature of office bearer of the political party Name and designation Mahesh Chand Sharma State Office Secretary BJP Raj.

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